MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES
NOTIFICATION
New Delhi, the 1st November, 2013

S.O. 3322(E).—In exercise of the powers conferred by Section 9 of the Micro, Small and Medium Enterprises Development Act, 2006 (27 of 2006) (hereinafter called ‘the Act’), the Central Government hereby makes the following provisions pertaining to extension of the non-tax benefits to Micro, Small and Medium Enterprises, with effect from 1st April, 2013, namely :

“If an enterprise falling under any of the three categories of enterprises as defined in the Act, graduates to a higher category from its original category or beyond the purview of the Act, it shall continue to avail all non-tax benefits of its original category notified by the Ministry of Micro, Small and Medium Enterprises for a period of three years from the date of such graduation to the higher category”.

[F. No. E.7(4)/2013]
AMARENDRA SINHA, Addl. Secy. and Development Commissioner (MSME)

Explanatory Memorandum : By giving retrospective effect of the proposed notification with effect from the 1st day of April, 2013, the interests of no person shall be adversely affected.